

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.08/(MAH)/2011
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2016

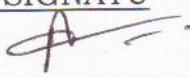
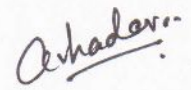
NAME OF THE PARTIES:

Mr. Girish P. Lotia

V/s.

M/s. Rang Sharda Hotels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Adv. Vinit i/s S.D. Bhatia law Chambers	Adv. for Respondent	
2.	Adv. Devenendra Arhad.		

Order

C.P. No. 08/397-398/CLB/MAH/2011

1. Both the Ld. Counsels are present. At the out-set a mention has been made to change the date of hearing, which was announced earlier.
2. A request from the side of the Respondent is made that the matter listed for hearing on 23.09.2016 may be fixed for hearing on any other date as per convenience.
3. On request of the Respondent now the matter is listed for hearing on 07.10.2016 instead of 23.09.2016., for which the other side has also consented. MKS
4. Registry is directed to note down and alter the changed date of hearing in the Fixation Register.

sd/-

Dated: 14.09.2016

Shri M.K. Shrawat
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.114/(MAH)/2013
CA No.

CORAM:

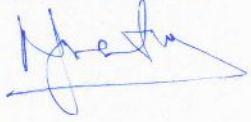


Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2016

NAME OF THE PARTIES: M/s. India Infrastructure Fund

V/s.
M/s. Hanjer Biotech Energies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 235, 237, 397/398 of the Companies
Act 1956 and 241/242 of the Companies Act, 2013.


S. No.	NAME	DESIGNATION	SIGNATURE
1	Naresh Ratnani Advocate.	i/b Ashwin Ankhad & Assoc. for Respt. No. 7, 8, 9 & 11	
2)	ROHAN RAJADHYAKSHA 1/5 AZB PARTNERS	- For PETITIONER	
3)	Shivangi Agarwal i/b Prilegal	- For Respondent (Hanjer Biotech)	

Order

C.P. No. 114/235,237,397-398/CLB/MAH/2013

1. Ld. Counsels for both the sides are present
2. A compilation of orders of the Hon'ble High Court and Hon'ble Supreme Court is required, so that the NCLT can act upon accordingly if needed.
3. Since matter is Sub-Judice before Higher Judicial forum, as stated by Ld. Advocate of both the parties, hence, adjourned to 16.11.2016 date duly communicated to both the sides.

Dated: 14.09.2016



Shri M.K. Shrawat
Member (Judicial)